

**IN THE HIGH COURT OF BOMBAY AT GOA.**

**LD-VC-OCW-213/2020**

**&**

**LD-VC-OCW-211/2020**

**IN**

**(LD-VC-CW-191/2020)**

Devanand Shirodkar

...Petitioner.

**Vs**

Desmond Alvares and ors.

...Respondents.

Shri G. Agni, Advocate for the Petitioner.

Shri M. Salkar, Govt. Advocate for the State.

Shri Nigel Costa Frias, Advocate for the respondent no.1.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date:15<sup>th</sup> December 2020.**

P.C.

Heard.

2. For the reasons mentioned in the application, the Court allows the amendment application. Necessary amendment to be carried out in two weeks. Post the matter after vacation for additional counter of the respondents.

3. Pending further adjudication, the respondents will not take any coercive steps. They may however go on with the investigation, if any.

4. Both the applications stand disposed of.

**DAMA SESHADRI NAIDU, J.**

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